

privilege of reimbursement of medical expenses by the Central Government servants at Allahabad and other places; and

(b) if so, the details thereof and what steps have been taken to see that such misuse is not allowed to go undetected?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): (a) and (b) It has been brought to the notice of the Government that certain Central Government employees at Allahabad and other places have been abusing the privilege of reimbursement of medical expenses as provided in the Central Services (Medical Attendance) Rules, 1944 and orders issued thereunder, by presenting false claims in collusion with the authorised medical attendants appointed by the State Government as well as Chemists.

The following steps were taken to check the abuse:—

(i) the rules have been so amended as to authorise the Controlling authorities to refuse reimbursement where they are not satisfied about the genuineness of the claim;

(ii) orders have been issued to the effect that the Government servants should purchase medicines only from Government fair-price shops/Co-operative Consumers' Stores/Drug-stores/or depots run by the Central or State Governments or local bodies and any other organisations recognised under the Co-operative Societies Act where such shops, stores/depots exist; and

(iii) orders have been issued restricting the facility of medical attendance at the consulting room or the residence of the patient only for a period of ten days from the commencement of the treatment. The facility of injections at the consulting room has been restricted to 15 in-

jections only. The State Governments have been advised—

(a) to restrict the choice of authorised medical attendants to reliable medical officers;

(b) to draw up panels of approved chemists and druggists in big cities.

SHASTRI NAGAR COLONY, DELHI

740. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the Delhi Administration has not provided basic necessities like water, electricity, etc. in the Shastri Nagar Colony, Delhi, although the residents are paying house tax for a number of years; and

(b) if so, the reasons therefor and the steps taken by the Delhi Administration to provide civic facilities in the Colony?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) and (b) The responsibility for providing civic amenities is that of the local body concerned, i.e., the Delhi Municipal Corporation. The Shastri Nagar Colony has been constructed on land which is "Green" under the Master Plan of Delhi on which no construction can be permitted. The entire area of this Colony stands notified under section 6 of the Land Acquisition Act, 1894. The question of providing civic amenities at this stage does not arise

PAYMENT OF INSTALMENTS BY HOUSE BUILDING SOCIETIES FOR ALLOTMENT OF LAND

741. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the statement laid on the